

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO.3035
TO BE ANSWERED ON 17.12.2015

Funds under CSR

3035. SHRI BHAIRON PRASAD MISHRA
SHRI DEVJI M.PATEL:

Will the Minister of COAL be pleased to state:

- (a) The details of guidelines issued by the Government to Neyveli Lignite Corporation (NLC) Limited and Coal India Limited (CIL) for allocation of funds under Corporate Social Responsibility;
- (b) The funds allocated, utilized and unutilized by NLC, CIL and its subsidiaries on different works during each of the last three years and the current year, head and company-wise along with the reasons for non-utilization funds allocated for CSR activities;
- (c) whether the Government has made any review/survey regarding the proper utilization of funds under CSR?
- (d) if so, the details thereof, company; and
- (e) the steps taken/ proposed to be taken by the Government for the proper utilization of funds under CSR?

A N S W E R

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

a) :Coal India Limited (CIL), its subsidiaries & Neyveli Lignite Corporation Limited (NLC) follow the Department of Public Enterprises (DPE) guidelines effective from 1.4.2014. These guidelines are based on Section 135(1) of Companies Act, 2013 which stipulates to spend at least 2% of the average net profit of the company for the three immediate preceding financial years.

(b) Various works that are being carried out under CSR activities as per Scheduled VII of New Companies Act 2013 are for Infrastructure Development, Skill Development, Social Empowerment, Water Supply, Health & Sanitation, Sports & culture and Education facilities etc. In addition, Coal India Limited & its subsidiaries and Neyveli Lignite Corporation Limited have undertaken construction of toilets in Government schools of various states under Swachh Bharat Programme during 2015-16. The details of the

amount allocated and utilised by the CIL as well as its subsidiaries and NLC under the Corporate Social Responsibility (CSR) fund during each of the last three years and the current year are as under:
(Rs. in crores)

Company	2012-13		2013-14		2014-15		2015-16	
	allocated	utilised	allocated	utilised	allocated	Utilised	allocated	Utilised
1. CIL and its subsidiaries								30.09.2015
ECL	23.89	09.42	29.35	---	37.90	24.85	46.22	14.98
BCCL	23.63	07.43	30.50	20.00	30.00	14.33	33.00	29.57
CCL	47.72	13.66	26.42	26.94	48.00	48.87	53.03	114.50
WCL	40.67	20.96	29.46	23.80	7.95	20.15	91.62	5.56
SECL	181.79	46.63	63.94	43.91	129.00	40.43	379.46	212.71
MCL	73.36	25.56	101.72	111.48	112.48	61.30	112.96	147.49
NCL	95.73	17.64	48.99	39.72	80.28	61.77	196.25	50.24
CMPDIL	1.63	01.06	1.82	01.82	2.00	1.68	2.00	6.3
CIL & NEC	107.32	07.19	142.16	141.70*	24.04	24.72	96.04	15.96
2. (NLC)	13.00	14.26	26.04	26.30	41.42	47.49	44.27	49.00 Upto 15.12.2015

* It includes Rs. 21.97 crores for ECL and Rs. 7.80 crores for BCCL.

(c)to(e):The CSR Subcommittee of the Board of Directors monitors and reviews the CSR activities regularly. A separate Cell in CIL, HQ & its subsidiaries and NLC has been established to ensure utilisation of funds efficiently. CIL has signed an MoU with Tata Institute of Social Sciences (TISS) a national CSR Hub for appraisal of CSR projects. The Chief Manager/General Manager (CSR), in CIL, its subsidiaries and NLC, is the nodal officer for ensuring utilisation of funds as per allocation.
